

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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2756

FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 85- M/s Goel Bros

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 20.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 85, M/S GOEL BROS**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Goel Bros, Respondent No. 85, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 85 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted in July/August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges that the unit was non-operational at the time of inspection, raising concerns regarding possible discharge of untreated effluent, alleged absence of a No Objection Certificate (“NOC”) from the Haryana Water Resources Authority (“HWRA”), and the purported lack of a flow meter..
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show

Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to THE E-VEPORIZATION PLANT ZLD after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That it is submitted that the answering respondent's manufacturing processes generate minimal or no effluent during routine operations. In abundant caution, the Unit has installed a Zero Liquid Discharge ("ZLD") system to ensure that any effluent, however minor, is fully treated and recycled within the premises. Since production runs are often small or spaced out, the PETP/ZLD system is not operated continuously but only when there is actual effluent requiring treatment. As a result, the plant was not running at the time of inspection, leading to the misunderstanding that the Unit may be bypassing untreated effluent.
- 4.5. That the answering respondent clarifies that it does not operate any borewell or extract groundwater for industrial processes. Instead, the Unit procures water from external sources (i.e., HSIIDC supply or DM water suppliers). Therefore, the requirement of obtaining an HWRA NOC is not applicable in this scenario.

- 4.6. That the answering respondent has already arranged for and installed appropriate flow-metering systems as part of the ZLD / PETP infrastructure. Since minimal or no effluent is generated during most operational shifts, the meter may not have shown any flow at the time of inspection.
- 4.7. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.8. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.9. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering

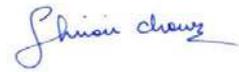
respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.

- 4.10. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.11. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 85- M/s Goel Bros

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 20.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

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...Respondents

AFFIDAVIT

I, ASHOK KUMAR S/o LATE GOPI RAM GOEL, aged about 52years R/O: E-4/17 3RD FLOOR SECTOR 11, ROHINI DELHI-110085, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. ⁸⁵ M/s GOEL BROS, having its office at PLOT NO 73, HSIIDC BARHI SONIPAT HARYANA, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.



26 FEB 2025

3. I say that the documents / annexure produced along with the reply are true copies of its originals.



DEPONENT

VERIFICATION:

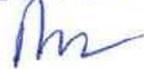
Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at 26 DELHI on this 26 day of FEBURUARY, 2025.



DEPONENT

ATTESTED



NOTARY PUBLIC, DELHI

26 FEB 2025

ASHOK KUMAR

MOB:7428569800

MOB:9312433974

GOEL BROS

73. PH-I HSIIDC BARHI, SONIPAT.
Sonipat, Haryana, 131101
GST:06AAKPK9877HIZ2

To

The Regional Officer

Haryana State Pollution Control Board Sonipat

Subject:- Reply to show cause notice for Closure under section 33-A of water Act,1974,prosecution action under section 43/44 of water Act,1974, revocation of consent u/s 27 of the water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act,1981 and imposing environmental compensation as per order dated 22.12.2021.

Respected Sir,

With reference to the letter no HSPCB/SR/2025/2795 dated 16.01.2025 received on dated 22.01.2025, it is mentioned that we agree to the statement that the unit was inspected on 12.08.2024 by the joint team of CPCB and HSPCB. We approve that our unit is involved in the manufacturing of door & window fittings.

Though, at the time of inspection some discrepancies were observed that has been fulfilled below:

1. It is mentioned that we agree that the unit was operational but PETP was non operational as we don't have the effluent collected that time, though we have installed ZLD in the unit and the same was presented at the time of inspection, due to small quantity of effluent, we don't operate PETP on daily basis.
2. Point no.2 is not applicable in this case because there is no bore well required.
3. It is mentioned that there is no sort of bore well present in the unit; the water is procured from HSIIDC water supply

*Received
S/way
06/02/25*

For GOEL BROS.
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)

[Signature]
Proprietor

4. We have maintained the record for fresh water consumption (copy enclosed).

***So, in this regard, we have followed up the recommendation:-**

1. As stated above, we have little effluent generated that's why it is not operated daily and we have the ZLD process installed in the unit.

2. There is no bore well water use in the premise.

3. There is no bore well present in the unit and the same has been mentioned above.

* Moreover, we have mentioned the basic details as email ajay9312499974@yahoo.com and mobile no 9312433974 to deal with correspondence timely.

Concluding the above, it is requested that re visit must be conducted.

Thank you

Yours faithfully

For Goel Bros

For GOEL BROS.


Proprietor

Authorized Signatory

(ORIGINAL FOR RECIPIENT)

Pioneer Enviro Tech - (23-24)
 Plot No. 612 Hsiidc Ph-II Barhi Sonipat
 HARYANA
 MSME UDYAM-HR-18-0002602
 UAM18A0003584
 PAN: AEDPV8590D
 GSTIN/UIN: 06AEDPV8590D1Z6
 State Name: Haryana, Code: 06
 E-Mail: MRADHIKAASSOCIATES@GMAIL.COM

Buyer
Goel Bros
 Plot No. 73 HSIIDC Barhi Sonipat Haryana
 GSTIN/UIN : 06AAKPK9877H1Z2
 State Name : Haryana, Code : 06

Invoice No. 214	Dated 14-Aug-2024
Delivery Note	Mode/Terms of Payment BY RTGS
Supplier's Ref. 214	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No. 214	Delivery Note Date
Despatched through BARHI	Destination BARHI
Bill of Lading/LR-RR No.	Motor Vehicle No. SELF
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Electromagnetic Flow Meter 40 mm	9026	1 PC.	24,700.00	PC.	24,700.00
2	ENERGY METER	9030	1 nos	2,650.00	nos	2,650.00
3	UPVC ELBOW 40 MM	3917	6 PC.	130.00	PC.	780.00
4	UPVC MTA 40MM	3917	2 PC.	74.00	PC.	148.00
5	Upvc Flanch 1.5	8401	2 PC.	230.00	PC.	460.00
6	Taplone Tape	111111	3 PC.	25.00	PC.	75.00
7	UPVC PIPE 40 MM	3917	4 PC.	100.00	PC.	400.00
8	SOLVENT	3506	0.050 KG	4,600.00	KG	230.00
9	NUT BOLT	73181500	8 PC.	12.00	PC.	96.00
						29,539.00
SGST OUTPUT						2,658.51
CGST OUTPUT						2,658.51
Round Off						(-)0.02
Total						₹ 34,856.00

Amount Chargeable (in words)
Indian Rupees Thirty Four Thousand Eight Hundred Fifty Six Only

E. & O.E

Remarks:
 CH NO 355...BILL NO 214.
 Company's PAN : AEDPV8590D

Company's Bank Details
 Bank Name : HDFC BANK A/C 50200024084573
 A/c No. : 50200024084573
 Branch & IFS Code : L-203 MODEL TOWN SONIPAT & HDFC0000191
 for Pioneer Enviro Tech - (23-24)

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

Tax Invoice(Page 2)
(Tax Analysis)

Dated 14-Aug-2024

Voice No. 214

Pioneer Enviro Tech - (23-24)
 Plot No. 612 Hsiidc Ph-II Barhi Sonipat
 HARYANA
 MSME UDYAM-HR-18-0002602
 UAM18A0003584
 PAN: AEDPV8590D
 GSTIN/UIN: 06AEDPV8590D1Z6
 State Name : Haryana, Code : 06
 E-Mail : MRADHIKAASSOCIATES@GMAIL.COM
 Party : **Goel Bros**
 Plot No. 73 HSIIDC Barhi Sonipat Haryana
 GSTIN/UIN : 06AAKPK9877H1Z2
 State Name : Haryana, Code : 06

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
	24,700.00	9%	2,223.00	9%	2,223.00	4,446.00
9026	2,650.00	9%	238.50	9%	238.50	477.00
9030	1,328.00	9%	119.52	9%	119.52	239.04
3917	460.00	9%	41.40	9%	41.40	82.80
8401	75.00	9%	6.75	9%	6.75	13.50
39209949	230.00	9%	20.70	9%	20.70	41.40
3506	96.00	9%	8.64	9%	8.64	17.28
73181500						
Total	29,539.00		2,658.51		2,658.51	5,317.02

Tax Amount (in words) : **Indian Rupees Five Thousand Three Hundred Seventeen and Two paise Only**

for Pioneer Enviro Tech (23-24)



GSTIN : 06ATSPK3669C1ZF

Original Copy

TAX INVOICE
P.M INDUSTRIES

524, GANUAR, Mahadev Nagar, Ganaur, Sonipat, Haryana
Pin Code-131101
Tel. : 9899741010

Invoice No. : 57
Dated : 14-11-2024

Place of Supply : Haryana (06)
Reverse Charge : N

Billed to :
GOEL BROS,
POLT NO. 73 PHASE 1, BHARI, IND, AREA
SONIPAT HARAYANA , 131101

Shipped to :
GOEL BROS,
POLT NO. 73 PHASE 1, BHARI, IND, AREA
SONIPAT HARAYANA , 131101

GSTIN / UIN : 06AAKPK9877H1Z2

GSTIN / UIN : 06AAKPK9877H1Z2

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(`)
1.	D.M WATER	2201	32000.00	Ltr.	46.40	12,800.00
<i>Add : CGST @ 9.00 %</i>						1,152.00
<i>Add : SGST @ 9.00 %</i>						1,152.00
Grand Total 32,000.00 Ltr.						15,104.00

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
2201	18%	12,800.00	1,152.00	1,152.00	2,304.00

Rupees Fifteen Thousand One Hundred Four Only

Bank Details : Bank A/C :120002387247 Bank Name: Canara Bank
IFSC Code: CNRB0018279 Branch : Barout(18279) Railway Road, Ganaur, Sonipat, Harya

Terms & Conditions

E. & O.E.

1. Goods once sold will not be taken back.
2. Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
3. Subject to 'Haryana' Jurisdiction only.

Receiver's Signature :

for P.M INDUSTRIES

For GOEL BROS.

[Signature]
Authorised Signatory

[Signature]
Proprietor

[Signature]

ISTIN : 06ATSPK3669C1ZF

Original Copy

TAX INVOICE
P.M INDUSTRIES

524, GANUAR, Mahadev Nagar, Ganaur, Sonipat, Haryana
Pin Code-131101
Tel. : 9899741010

Invoice No. : 59
Dated : 30-11-2024

Place of Supply : Haryana (06)
Reverse Charge : N

Billed to :
GOEL BROS,
OLT NO. 73 PHASE 1, BHARI, IND, AREA
SONIPAT HARAYANA , 131101

Shipped to :
GOEL BROS,
POLT NO. 73 PHASE 1, BHARI, IND, AREA
SONIPAT HARAYANA , 131101

ISTIN / UIN : 06AAKPK9877H1Z2

GSTIN / UIN : 06AAKPK9877H1Z2

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
*	D.M WATER	2201	3,800.00	Ltr.	0.70	2,660.00
						2,660.00
					Add : CGST @ 9.00 %	239.40
					Add : SGST @ 9.00 %	239.40
					Less : Rounded Off (-)	0.80
Grand Total					3,800.00 Ltr.	₹ 3,138.00

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
01	18%	2,660.00	239.40	239.40	478.80

Amount in Words: Rupees Three Thousand One Hundred Thirty Eight Only

Bank Details : Bank A/C :120002387247 Bank Name: Canara Bank
IFSC Code: CNRB0018279 Branch : Barout(18279) Railway Road,Ganaur,Sonipat,Harya

Terms & Conditions

On O.E.
Goods once sold will not be taken back.
Interest @ 18% p.a. will be charged if the payment is not made within the stipulated time.
Subject to 'Haryana' Jurisdiction only.

Receiver's Signature :

For GOEL BROS.

for P.M INDUSTRIES

Asmita Kumar
Proprietor

Authorised Signatory

[Handwritten Signature]

2770

14
Original Copy

06AAKPK9877H1Z2

TAX INVOICE
P.M INDUSTRIES

524, GANUAR, Mahadev Nagar, Ganaur, Sonipat, Haryana
Pin Code-131101
Tel. : 9899741010

* Invoice No : 69
Dated : 22-01-2025

Place of Supply : Haryana (06)
Reverse Charge : N

Billed to :
GOEL BROS,
PLOT NO. 73 PHASE 1, BHARI, IND, AREA
SONIPAT HARYANA , 131101

Shipped to :
GOEL BROS,
PLOT NO. 73 PHASE 1. BHARI, IND, AREA
SONIPAT HARAYANA , 131101

GSTIN / UIN : 06AAKPK9877H1Z2

GSTIN / UIN : 06AAKPK9877H1Z2

S.No.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount()
1.	BOTTLED WATER	2201	15800.00	Ltr.	0.70	11,060.00
						11,060.00
Add : CGST @ 9.00 %						995.40
Add : SGST @ 9.00 %						995.40
Add : Rounded Off (+)						0.20
Grand Total 15,800.00 Ltr.						13,051.00

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
2201	18%	11,060.00	995.40	995.40	1,990.80

Rupees Thirteen Thousand Fifty One Only

Bank Details : Bank A/C :120002387247 Bank Name: Canara Bank
IFSC Code: CNRB0018279 Branch : Baraut(18279) Railway Road,Ganaur,Sonipat,Harya

Terms & Conditions

- 1. Goods are sold "As is" and not be taken back.
- 2. Late payment @ 18% p.a. will be charged if the payment is not made within the stipulated time.
- 3. Delivery is subject to "Haryana" jurisdiction only.

Receiver's signature :

For GOEL BROS.

for P.M INDUSTRIES

Aswini Kumar
Proprietor

Authorised Signatory

[Handwritten Signature]

HSIIDC Industrial Estate, Barhi, District: Barhi, 131101
 Phone: +91-130-2474756 Fax: +91-
 E-mail: estate.barhi@hsiidc.org.in visit us at : <http://www.hsiidcesewa.org.in> CIN:U29199HR1967SGC034545

Water / Sewerage Bill

Bill Date: 13/10/2024

Due Date: 28/10/2024

Bill Amount:

Amount payable after

due Date: 43018

(Amount in rupees)

Allottee Name.: MANOJ KUMAR AND ASHOK KUMAR

Unique No.	Bill Number	District	Estate	Cluster	Phase	Sector	Plot No	Plot Size(sq.m)					
490844	Barhi/WBS/2024/JUL/533971	Sonipat	Barhi	Industrial Estate	I	21	73	450					
Bill Period		Meter Reading(Meter - Non Working)		Unit Consumed(Kl)	Rate	Water Charges(a)*							
From	To	New	Old										
01/02/2024	31/07/2024	0	0	0	11	4500							
Sewerage Charges Water Closet(WC)/Urinal (URI) (b)			Waste Water Charges (WWC)(i)			WWC on a/c of water from Borewell(ii) (if any)	Booster Pump Penalty Charges(d)	Arrears If any(e)	Credit Amt.(f)	Payable Total Amt. Before Due Date (g)	Surcharge (h)	Payable Total Amount After due date(i)	
No.	Rate(Per Month)	Amt.	Unit	Rate	Amt.								
WC(i)	0	15	0	0	null	0				(a+b+c+d+e-f)		(g+h)	
Urinal(ii)	0	5	0			0							
Total Sewerage Charges(g)			0	Total Waste Water Charges c=(i+ii)			0	0	35517	0	40017	3001	43018

Important Note: Notice in instruction are printed on reverse.

For and on behalf i. Please Pay the bill online at www.hsiidcesewa.org.in

ii. Kindly make timely payments to avoid disconnection. iii. Cash payment will not be accepted. iv. Flat rate charges shall be levied if the meter remains out of order for more than two months.

Report Date: Thu Feb 06 15:19:34

Authorized Signatory

GSTIN : 07AANPP1056G1ZN

TAX INVOICE

Mob. : 9643244797

AYUSH SANITARY HOUSE

Deals in : G.I. & P.V.C. Pipe Fitting Submersible Hardware Sanitary Items Etc.

Kh. No. 11/27, Railway Road, Samaipur, Near Badli Rly. Station, Delhi-110042

M/s. <u>Goel Bros'</u>	State Code : 07
<u>Plot No-73 Phas-1 Badli</u>	Book No. <u>62</u>
<u>Sampat Haryana 13/1/07</u>	Invoice No. <u>3094</u>
GSTIN <u>06AAKPK9877H2Z2</u>	Date <u>29-1-25</u>
State	State Code

S.No.	DESCRIPTION OF GOODS	HSN CODE	QNTY.	RATE	AMOUNT	
					Rs.	P.
	<u>Water meter</u> <u>Globe Tech</u> <u>SN - 178643</u> <u>Toll free no</u> <u>7289020043</u> <u>Phone pay</u>	<u>9028</u>	<u>1</u>		<u>1228</u>	<u>80</u>

Reverse Charge : Yes / No	Total Amount Before Tax	<u>1228</u>	<u>80</u>
Rupees <u>One Thousand Four</u>	Freight/Other Charge		
<u>hundred Fifty only</u>	+ CGST @ %		
	+ SGST @ %		
Bank Name : IDFC FIRST BANK	+ IGST @ <u>18</u> %	<u>221</u>	<u>20</u>
Branch : Rohini Sector-18, Delhi-110089	Round off (+) (-)	<u>1</u>	
A/c No. : 10170342274	Grand Total	<u>1450</u>	<u>0</u>
IFSC Code : IDFB0020225			

Terms & Conditions : E. & O. E.

Goods once sold will not be taken back or exchange.

Interest @ 24% will be charged after seven days of invoice date.

Cheque Bonus Fine Rs. 500/- per entry.

Disputes will be subject to Delhi Jurisdiction only.

For AYUSH SANITARY HOUSE

Book No. 61 to 80

Invoice No. 3001 to 4000

Signature

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 9013082887, Email: vijay.kumar@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **20th** day of **May**, 2025

Accepted, identified and certified subjected to the terms of the fees.

Sb

Archna yadav

[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani chawla

Chinmay

Rhythm

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

For GOEL BROS.

Proprietor



भारत सरकार
Government of India



Aadhaar no. issued: 05/05/2013



अशोक कुमार
Ashok Kumar
जन्म तिथि/ DOB: 18/04/1973
पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या वीड्युआर कोड/
ऑफ़लाइन एक्सएफएल की स्कैनिंग) के साथ किया जाना चाहिए।
Aadhaar is proof of Identity, not of citizenship
or date of birth. It should be used with verification (online
authentication, or scanning of QR code / offline XML).

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मेरा आधार, मेरी पहचान



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India



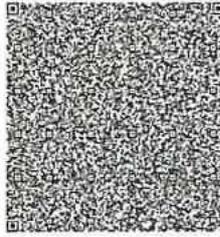
पता:

S/O: गोपी राम गोयल, सी-5/32 ग्राउंड फ्लोर, सेक्टर 11
रोहिणी, राजा पुर कला, रोहिणी सेक्टर ७, उत्तर पश्चिमी,
दिल्ली - 110085

Details as on: 26/02/2025

Address:

S/O: Gopi Ram Goyal, C-5/32 GROUND FLOOR,
SECTOR 11 ROHINI, Raja Pur Kalan, PO: Rohini
Sector-7, DIST: North West Delhi,
Delhi - 110085



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1947

help@uidai.gov.in

www.uidai.gov.in

(Handwritten signature)



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 23 & 85 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 12:57 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 23 & 85 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

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